

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1354 of 2003

Dated : This the 11th day of November, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MR. D.R.TIWARI, MEMBER (A)

1. Kharpattu S/o Ram Nath R/o 4/22 Hari Colony  
Juhi Depot, Kanpur.
2. Kalloo S/o Jai Gopal R/o Qr. No.2 Harishganj  
Phool Ke Niche, Kanpur.
3. Om Prakash S/o Ramyash R/o Block No.159 D  
Bhaisa, Godam Railway Colony, Kanpur.
4. Shivdarsan S/o Rameshwar R/o Harishganj  
Colony, Qr. No.21, Kanpur.
- 5.

.... Applicants

( By Advocate : Shri B.B.Singh )

Versus

1. Union of India through General Manager North  
Central Railway, Allahabad.
2. Divisional Railway Manager, North Central  
Railway, Allahabad.
3. Divisional Mandal Engineer ( III ) North  
Central Railway, Allahabad.
4. Asstt. Engineer Works ( I )  
North Central Railway, Kanpur.

.... Respondents.

( By Advocate : Shri A K Gaur )

ORDER ( ORAL )

By Hon. Mr. Justice R.R.K.Trivedi, V.C.

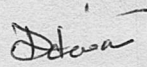
By this O.A., under section 19 of Administrative  
Tribunals Act 1985, applicant has prayed for a direction  
to the respondents to pay their salary in the scale of

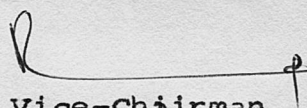
Valveman grade Rs. 260-400 ( 950-1500 ) from the date of their initial working and till the date <sup>of payment</sup> ~~of future~~. It has also been prayed that the respondents may be directed to regularise their services. It is claimed that applicants are serving as Valveman in Engineering Department of North Central Railway at Kanpur. It is claimed that the Valveman is a post of skilled category but they are being illegally treated as unskilled.

2- Learned counsel for the applicant has invited our attention to the judgments of this Tribunal dated 03-04-2000 passed in O.A.No.1112 of 1990 Rajendra Prasad & Others Vs. U.O.I. & Others, order dated 11.4.2001 passed in O.A.No. 260 of 1994 Putti Lal & Others Vs. Union of India and Others and order dated 17-09-2003 passed in O.A.No. 1097 of 2003 Ram Ashrey, & Others Vs. U.O.I. & Others. As the controversy has been considered and this Tribunal has given a reasoned order with which we are in respectful agreement, <sup>It</sup> does not appear necessary to call for a C.A. from the respondents though learned counsel for the applicant prayed for the same.

3- Considering the facts and circumstances, we disposed of this O.A. finally with the liberty to the applicants to make a representation before respondent no.2. The representation shall be filed by the applicants within 2 weeks which shall be considered and decided in accordance with law and in the light of the judgments mentioned above within 3 months.

4- There will be no order as to costs.

  
Member A

  
Vice-Chairman

Brijesh/-

O.A. No. 1354/03.

3  
27.05.2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Hon'ble Mr. S.C. Chauhan, A.M.

Heard Km Renu Singh holding brief of Sri A.K. Gaur  
learned counsel for the respondent.

M.A. No. 1389/04 has been filed by the respondent's counsel  
for the granting three months further time to the respondents  
to decide the representation of the applicant as directed  
in O.A. No. 1354/03 passed on 11.11.2003. In the interest  
of justice, one month more time is allowed from today for  
compliance of the order dated 11.11.2003 passed in O.A.  
No. 1354/03. It is made clear that no further time shall  
be granted in future.

  
A.M.

  
J.M.

Manish/-